HIGH COURT OF JUDICATURE AT BOMBAY
PRINCIPAL SEAT AT BOMBAY

N O T I C E
(Partial Modification w.e.f. 18.11.2026)

I

In Partial modification to the judicial assignment at the Principal Seat at Bombay, which will come into effect from 18.11.2026 (Notified on 03.11.2026), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications from 18.11.2026 :

Sr. No.	Sitting	Assignment	Assignment
1	The Hon'ble Shri Justice **A. S. GADKARI** **AND** The Hon'ble Shri Justice **AJAY SHARMA** (Court Room No. 43) [DIVISION BENCH – 2] COMMERCIAL APPELLATE DIVISION BENCH – II (Arbitration Appeals)	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : (A) Public Interest Litigation, **up to the year 2024.** (B) All Criminal Writ Petitions and Criminal Applications seeking directions (except offences against women and children). (C) All Arbitration Appeals (Division Bench). (D) Criminal Appeals under **Special Statutes** pertaining to the Division Bench (**except bail matters**). (E) Appeals against acquittal (Division Bench) **from the year 2025 onward.** (F) Civil Writ Petitions relating to the Maharashtra Land Revenue Code.	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : (A) Public Interest Litigation, **up to the year 2024.** (B) All Arbitration Appeals (Division Bench). (C) Appeals (except those assigned to other Court) **from the year 2025 onward.** (D) Civil Writ Petitions relating to the Maharashtra Land Revenue Code.

2	The Hon'ble Shri Justice **MADHAV JAMDAR** (Court Room No. 54) [SINGLE BENCH– 5]	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : (A) Criminal Revision Applications **from the year 2016 to 2018.** (B) Criminal Writ Petitions and Criminal Applications u/s 482 of Cr.P.C./528 of BNSS (Single Bench) (except those assigned to other Courts) **from the year 2024 onward.** (C) Criminal Appeals against Conviction as well as connected Appeals against Acquittal and Appeals for enhancement of Sentence wherein **accused are in jail** and connected Appeals arising out of same judgment and all Applications therein **up to the year 2023.** (D) Anticipatory Bail Applications and Applications for cancellation, relaxation or modification of Anticipatory Bail and all other applications concerning Anticipatory Bail matters arising out of the District- Pune, Nashik, Raigad and (UT). (E) Criminal Appeals against Conviction as well as connected Appeals against Acquittal and Appeals for enhancement of sentence wherein **accused are on bail** and connected Appeals arising out of same judgment and all Applications therein, from the year 2023 onward.	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : ----

3	The Hon'ble Shri Justice **KAMAL R. KHATA** (Court Room No. 16A) [SINGLE BENCH-9] Commercial Division	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : (A) Civil Contempt Petitions by Private parties against orders passed by Civil/Criminal Courts **from the year 2024 onward.** (B) Civil/ Criminal Writ Petitions, Revisions against any order passed under D.V. Act by any Court other than Family Court. (C) First Appeals, excluding MACP and Land Acquisition, **from the year 2022 onward.**	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : (A) Intellectual Property Matters **from the year 2025 onward.** (B) Chamber work and all applications of miscellaneous nature including execution applications and leave petitions under Clause XII of Letter Patent **from the year 2018 to 2022.**
4	The Hon'ble Ms. Justice **GAURI GODSE** (Court Room No. 16 B) [SINGLE BENCH –12]	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : (A) First Appeals, excluding MACP and Land Acquisition, **up to the year 2010.** (B) Miscellaneous Civil Applications. (C) All Civil Writ-Petitions and Civil Revision Applications under Rent Act and those arising out of orders passed in suits under the Rent Act and Presidency / Provincial Small Causes Courts Act, including the orders passed by these Courts under Code of Civil Procedure **up to the year 2020.**	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : ----

5	The Hon'ble Shri. Justice **FIRDOSH P. POONIWALLA** (Court Room No. 13) [SINGLE BENCH-16] Commercial Division	**APPELLATE SIDE** For admission, hearing, order matters and applications therein : (A) Civil Writ Petitions (except assigned to other Courts) **from the year 2022 to 2024.** (B) Appeals from Order, **from the year 2021 onward.**	**ORIGINAL SIDE** For admission, hearing, order matters and applications therein : (A) Matters under Section 34 of the Arbitration and Conciliation Act, 1996, **from the year 2016 to 2024.** (B) Adoption, Custody and Guardianship matters and Matters arising out of the Guardians and Wards Act and the Juvenile Justice Act.

II

In partial modification to the Standing Order at the Principal Seat at Bombay, which will come into effect from 18.11.2026 (Notified on 03.11.2026), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications w.e.f. 18.11.2026 :

1) The urgent mentioning and placing of the matters pertaining to the Single Bench presided over **by the Hon'ble Shri. Justice Kamal R. Khata** is allowed before the Single Bench presided over by the **Hon'ble Shri Justice Abhay Ahuja.**

Dated this 18th day of November 2026

By Order

Sd/-
(A. H. Laddhad)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(Dr. M. S. Deshpande)
Registrar (Judl-I),
High Court, A.S., Bombay